

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 25
(IB)-892(PB)/2018

IN THE MATTER OF:

Bank of Baroda

.... Petitioner

Vs

Brys International Pvt Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 CIRP

Order delivered on 09.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR

HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA

HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Piyush Singh, Mr. Vivek Kumar, Mr. Jayant Upadhyay, Advs. in CA-2233/2019
Mr. Manish Pratap Singh, Adv. In RA-137/2023
Mr. Vasu Goyal, Adv. for R3 & R4 in CA-231/2020

For the RP : Mr. I.P.S. Oberoi, Mr. R.K. Srivastava, Advs., Mr. Dinesh Sood, RP

For the SRA : Mr. Mrinal Harsh Vardhan, Adv.

For the NOIDA : Mr. Rachit Mittal, Mr. Parish Mishra, Mr. Adarsh Srivatava, Advs.

ORDER

Ld. Counsel for the parties appeared.

Ld. Counsel Mr. Mrinal Harsh Vardhan appearing on behalf of the SRA stated that the status quo order passed by the Hon'ble Supreme Court still continues and tentatively the matter is listed for hearing on 15.07.2024.

Ld. Counsel Mr. R.K. Srivastava appearing on behalf of the RP and Ld. Counsel appearing on behalf of the NOIDA confirmed the same.

At request and with consent of the parties, list the matter along with all the other pending applications for a physical hearing on **28.08.2024.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)